

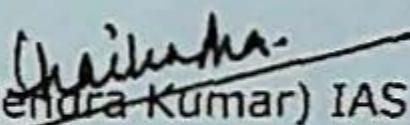
Government of Jammu and Kashmir
Industries & Commerce Department
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 23rd January, 2018

SRO 31 .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby direct that in rule 104-A of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figure sign and words "31st December, 2017", the figure sign and words "31st March, 2018" shall be substituted.

By Order of the Government of Jammu and Kashmir.


(Shailendra Kumar) IAS

Commissioner/Secretary to Government
Industries & commerce Department

NO:IND/Legal/27/2013

Dated: 22-01-2018

Copy to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology and Mining Department, J&K Srinagar.
6. Managing Director, JKML/J&K Cements Limited.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. OSD to the Hon'ble Minister Industries & Commerce
9. Additional Secretary (Legal), I&C Department
10. Special Assistant to the Hon'ble Minister of State, I&C
11. Pvt. Secretary to Commissioner/Secretary, I&C
12. Incharge Website, I&C